12.54 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SEVENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move:

"That this House do agree with the twenty-seventh Report of the Business Advisory Committee presented to the House on the 7th December, 1978."

Besides moving the report of the Business Advisory Committee for adoption, I would also like to move that the House forgo the lunch interval and sit for transacting the business..... (Interruptions)

MR SPEAKER: I will first take up the report of the Business Advisory Committee. The question is:

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House in the 7th December, 1978"

The motion was adopted

SHRI C. M. STEPHEN (Idukki): The Minister for Parliamentary Affairs has made a suggestion that the lunch interval may be given up today. In these matters, one of the two procedures has to be followed: either the matter is mentioned in the Business Advisory Committee and a decision taken -- this is one of the procedures and generally we never stand in the way -- or the Minister for Parliamentary Affairs contacts the different leaders, talks to them whether are agreeable to that. Neither of these courses been adopted. And as neither of the courses been adopted, I am resisting the motion that the lunch interval may be given up today. If the normal procedure was adopted, probably we would agree. Now that it has been brought in without any advance notice, as if nobody exisits here we resist and we are not agreeable to it.

MR SPEAKER: I think, in a matter like this, broad consensus is necessary. If the Opposition does not want it, I do not think, we should have it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, it is not clear whether you are going to expunge Mr. Stephen's utterances.

MR. SPEAKER: I have said that I am going into the matter to see if any rule is breached.

SHRI JYOTIRMOY BOSU: How will the press know whether anything has been expunged or not, because the whole thing was illegal.

MR. SPEAKER: I will look into the matter.

12.58 hrs.

MOTIONS RE. THIRD REPORT OF THE COMMITTEE OF PRIVILEGES— Contd.

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri Morarji R. Desai on the 7th December, 1978 namely:—

"That this House do consider the Third Report of the Committee of Privileges presented to the House on the 21st November, 1978."

I do not think we will be able to give more than ten minutes to any Member speaking on this motion. The time-limit for the Members would be ten minutes.

Shri C. Subramaniam.

SHRI C. SUBRAMANIAM (Palani): Mr. Speaker, Sir, just now we witnessed the atmosphere in which we are discussing this motion. The atmosphere is surcharged with tension, and if I may be permitted to use the words of the Prime Minister, the atmosphere is surcharged with violence. It is in this atmosphere that we should consider the desirability of proceeding with this motion.

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[Shri C. Subramaniam]

First of all, the report of the Privileges Committee itself is not unanimous. That point has been made. In all the matters which came up before this House, the action taken was unanimous on the basis of the Privileges Committee's report. But unfortunately, there is a heated discussion there is difference of opinion sharp conflict. That is the atmosphere even in the discussion. fore, under those circumstances, it be wise - I would particularly request the Prime Minister to considerthat we should proceed with this and take a decision on the basis of a vote of the House. I respectfully submit, you would be creating a completely wrong precedent.

There are conflicts in evey walk of life today, whether it be economic, social or political. Within the political parties, there are conflicts and tensions. It is so in every party that you may take. So, under those circumstances, should you throw another apple discord or another apple of bitterness into the national arena, which is likely to affect not only the functioning of the Government, but the restoring of harmony and peaceful atmosphere in the country as a whole? It is from this point of view...(Interuptions)

13.00 hrs.

MR. SPEAKER: Please hear him; you have a duty to hear him. may agree or disagree.

C. SUBRAMANIAM: I am SHRI not interested in protecting anybody. (Interruptions) I am speaking what I consider to be in the interests of the country. If you don't want to listen to me, it is a different matter. I know in which direction the Janata Party Government are going. They are fast proceeding towards chaos. I don't think it should happen to this country. That is why we are all concerned; that is why I say that having been a party to the framing of this Constitution, and having been a Member of this House for such a long time, I want to plead that this should not be proceeded with on this basis.

SHRI SHYAMNANDAN (Begusarai): And your having been a party to the termination of Dr. Swamy's membership.

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MR. SPEAKER: Mr. Subramaniam will be speaking after lunch. House is adjourned for lunch.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock.

[Mr. Speaker in the Chair]

MOTIONS RE. THIRD REPORT OF THE COMMITTEE OF PRIVILEGES -Contd.

SHRI C. SUBRAMANIAM: Mr. Speaker, Sir, I made a statement that in respect of privilege, decisions have been taken on a unanimous I was referring to the proceedings in this House. As a matter of fact, privileges and procedures and other things vary from House to House, I am aware that perhaps in Rajya Sabha a decision was taken on a majority basis. I am not concerned with what happened in Rajya Sabha; I am concerned with the privileges and conventions we follow in this House. When I made this appeal that it would be desirable not to proceed with the consideration of this subject. I was not making a light-hearted appeal. I have got other reasons also, because this is not a straight and simple matter in which decisions could be taken. As was pointed out, it is riddled with constitutional and legal issues and we are called upon to take a decision on these legal issues. When a point was made here that the Janata Party Members had already made up their mind, there was protest from that side saying that they have got an open mind, but from the way in which they reacted even to a suggestion from their own Shri Rajnarain or Shri Madhu Limaye,